

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO FORTY-NINE REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Tenth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Tenth Lok Sabha)

TWENTY-FIFTH REPORT

(Presented on 25-8-1993)

1. The Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-fifth Report.

2. The Committee met on 23 August, 1993 for—

I. Examination of the Constitution (Amendment) Bill, 1993 (*Amendment of article 75, etc.*) by Shri Rajvir Singh under Rule 294(1) (a) of the Rules of Procedure.

II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

Examination of Constitution (Amendment) Bill

3. The Committee considered the Bill and arrived at the following findings as a result of their examination of the Bill:—

Findings of the Committee

The Constitution (Amendment) Bill, 1993 (*Amendment of article 75, etc.*) by Shri Rajvir Singh.

The Bill seeks to amend the Constitution with a view to providing that if any person who is appointed as a Minister without being a member of either House of Parliament or the Legislature of a State, as the case may be, is not elected as a member of either House of Parliament or the State Legislature within a period of six months from the date he is appointed as a Minister he shall cease to be a Minister at the expiration of six months and he shall not be reappointed as Minister for a further period of one year. The Bill further seeks to provide that persons nominated to the Council of States or to the Legislative Council of States or who is nominated to represent the Anglo-Indian community, shall not belong to any political party.

After considering all aspects of the Bill, the Committee recommend that the member may *not* be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee then considered classification and allocation of time to nine Bills specified in the Appendix.

5. After considering all aspects of the Bills, the Committee recommend that the following Bills be placed in category 'A':—

(1) The Fixation of Limit on Borrowings Bill, 1993 by Shri George Fernandes.

(2) The Constitution (Amendment) Bill, 1993 (*Amendment of articles 123 and 213*) by Shri Chitta Basu.

(3) The Constitution (Amendment) Bill, 1993 (*Amendment of article 324*) by Shri Chitta Basu.

(4) The Political Parties (Maintenance and Auditing of Accounts) Bill, 1993 by Shri Mohan Singh.

The Committee further recommend that the remaining five Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Recommendations

6. The Committee recommend that—

- (i) Shri Rajvir Singh be *not* permitted to move for leave to introduce his Constitution (Amendment) Bill; and
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;
August 23, 1993

Bhadra 1, 1915 (Saka)

S. MALLIKARJUNAIAH,
Chairman,

*Committee on Private Members,
Bills and Resolutions.*

APPENDIX

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1.	The Fixation of Limit on Borrowings Bill, 1993 by Shri George Fernandes.	60 of 1993	A	2 hours
2.	The High Court Judges (Conditions of Service) Amendment Bill, 1993 (<i>Amendment of the First Schedule</i>) by Shri Guman Mal Lodha.	69 of 1993	B	2 hours
3.	The Representation of the People (Amendment) Bill, 1993 (<i>Substitution of new section for section 3, etc.</i>) by Shri Pawan Kumar Bansal.	78 of 1993	B	2 hours
4.	The Constitution (Amendment) Bill, 1993 (<i>Amendment of article 169</i>) by Shri Chitta Basu.	77 of 1993	B	2 hours
5.	The Constitution (Amendment) Bill, 1993 (<i>Amendment of articles 123 and 213</i>) by Shri Chitta Basu.	70 of 1993	A	2 hours
6.	The Constitution (Amendment) Bill, 1993 (<i>Amendment of article 324</i>) by Shri Chitta Basu.	75 of 1993	A	2 hours
7.	The Constitution (Amendment) Bill, 1993 (<i>Amendment of Seventh Schedule</i>) by Shri Chitta Basu.	76 of 1993	B	2 hours
8.	The Arms (Amendment) Bill, 1993 (<i>Substitution of new section for section 11, etc.</i>) by Shri Mohan Singh.	81 of 1993	B	2 hours
9.	The Political Parties (Maintenance and Auditing of Accounts) Bill, 1993 by Shri Mohan Singh.	79 of 1993	A	2 hours